

श्री जे० आर० कपूर : यानी फाटक पर यदि कोई आदमी जाय तो इजाजत के लिये किसी को जेनरल मैनेजर के पास तक जाना पड़ता है । फाटक से जेनरल मैनेजर कितनी दूर रहते हैं ?

†[SHRI J. R. KAPOOR: It means, when a person wishing to enter the area goes to the gate some one there has got to go to the General Manager. What is the distance between the gate and the place where the General Manager sits?]

श्री लाल बहादुर : उनके यहाँ टेली-फोन लगा हुआ है और बहुत आसानी से इजाजत ली जा सकती है ।

†[SHRI LAL BAHADUR: There is a telephone line and permission can very easily be got]

SHRI B. RATH: May I know if the workshop has a compound wall and, if so, how high it is?

SHRI LAL BAHADUR: The hon. Member can go and see for himself.

SHRI B. RATH: I want to know from the hon. Minister.

MR. CHAIRMAN: You know it. What is the good of asking this question?

SHRI B. RATH: If the workers are surrounded by preventive walls, how is it necessary that there should be security measures for the workshop itself?

SHRI LAL BAHADUR: It has already been answered

SHRI S. N. MAZUMDAR: May I know if any of the employees associations have been recognised by the administration?

†English translation of the above.

SHRI LAL BAHADUR: No.

SHRI C. G. K. REDDY: In answer to part (b) and later, the hon. Minister has said that there were no restrictions over the holding of meetings which were legitimate so far as the employees' organisations were concerned. Would the hon. Minister kindly let us know whether he has given instructions to the General Manager to see that unless the security of the area is threatened, permission should not ordinarily be withheld for holding such meetings?

SHRI LAL BAHADUR: The workers have got their own associations and they are quite free to hold as many meetings as they like.

PROF G. RANGA: May I know why this power regarding security measures is vested in the General Manager of the workshop instead of it being vested in a separate officer who is trained to do this kind of work?

SHRI LAL BAHADUR: The police staff has been provided by the West Bengal Government, but they work under the supervision of the General Manager.

APPLICATION OF MINIMUM WAGES (CENTRAL) RULES

*302 SHRI E. K. IMBICHIBAVA: Will the Minister for LABOUR be pleased to state whether Government are aware that rule 23 of the Minimum Wages (Central) Rules 1950, is not being implemented in the States, e.g., Madras; if so, what action has been taken by Government in the matter?

THE MINISTER FOR LABOUR (SHRI V. V. GIRI): The provision regarding weekly holidays to employees under rule 23 of the Minimum Wages (Central) Rules, 1950, is being generally complied with. I may add, Sir, that under this rule, no worker shall be required or allowed to work in a scheduled employment on the first day of the week (Sunday) except when he has

or will have a holiday for the whole day on one of the five days immediately before or after the said day for which he shall receive payment equal to his average daily wages during the preceding week. Weekly holiday can be substituted by another day. As regards payment of wages for such holidays, certain employers are not making payment and legal action is being taken against them.

AYURVEDIC SYSTEM OF MEDICINE

*303. SHRI B. P. AGARWAL: Will the Minister for HEALTH be pleased to state:

(a) the amount spent by Government during each of the last three years on—

- (i) the Ayurvedic dispensaries and hospitals run or aided by the Government of India in the country;
- (ii) the researches in the Ayurvedic system of medicine;
- (iii) the education in the Ayurvedic system of medicine; and
- (iv) other institutions or organisations interested in the promotion of the Ayurvedic system of medicine in the country; and

(b) the proportion of such expenditure as compared with the amount spent on Allopathic system of medicine during each of the last three years?

THE DEPUTY MINISTER FOR HEALTH (SHRIMATI M. CHANDRASEKHAR): (a) and (b). The Government of India do not run any hospitals or dispensaries on the Ayurvedic system of medicine. Recently, however, they have established an Institute of Research in the Indigenous Systems of Medicine at Jamnagar.

Many State Governments have institutions which impart training in Ayurveda as also Ayurvedic hospitals and dispensaries.

The Government of India have no information regarding the expenditure by the State Governments on Ayurveda during the last three years.

SHRI B. P. AGARWAL: May I know which of the main recommendations of the Chopra Committee in regard to the indigenous systems of medicine have been given effect to and what is the progress made so far?

SHRIMATI M. CHANDRASEKHAR: The establishment of the Jamnagar Institute is itself an implementation of one of the main recommendations of that Committee.

SHRI B. P. AGARWAL: May I know if the Government have accepted the Committee's recommendation regarding the establishment of a Central Council of Research in Indian medicines and, if so, what action has been taken?

SHRIMATI M. CHANDRASEKHAR: The Central Council of Health has been established and it is for them to take this up.

SHRIMATI VIOLET ALVA: May I know what is the grant given by the Government of India to the Jamnagar Institute?

SHRIMATI M. CHANDRASEKHAR: Rs. 4 lakhs for the year 1953-54.

SHRI B. P. AGARWAL: May I know what action has been taken regarding the Planning Commission's recommendations in regard to this subject of training in indigenous systems of medicine?

RAJKUMARI AMRIT KAUR: A certain amount has been set apart and that is being allocated according to the demands of the States. Perhaps the hon. Member will realise that the States are autonomous in the matter of health and it is for them to establish whatever institutions they like.

SHRIMATI MAYA DEVI CHETTRY: May I know how many Ayurvedic dispensaries and hospitals are run or